



2026:AHC-LKO:22260

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 1983 of 2026

Naresh Kumar Chopra And 2 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Civil Sectt.
Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Suresh Chandra Tiwari, Ajay Kumar Singh

Counsel for Opposite Party(s) : G.A., Shilpi Tiwari

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

Supplementary affidavit filed today by learned counsel for the applicants is taken on record. Ms. Shilpi Tiwari, advocate, has put in appearance by way of filing vakalatnama on behalf of opposite party no. 2 and the same is taken on record.

On 27.02.2026, the following order was passed:-

- "1. Heard the counsel for the applicants and the learned AGA.*
- 2. The counsel for the parties state that the matter has been compromised in between the parties and the compromise deed is on record as Annexure No.4.*
- 3. In view of the said statement, the parties are directed to appear before the trial court along with the compromise deed for its verification on 17.3.2026 which shall be verified by the trial court and a report be sent to this court by the next date.*
- 4. List on 30.3.2026 along-with report of the court below.*
- 5. The original compromise deed, if any, be returned to the counsel for the applicants on his moving appropriate application for its verification before the trial court, by retaining a photocopy of the same on record.*
- 6. Till the next date of listing, no coercive steps shall be taken against the applicants pursuant to FIR No.162 of 2016, P.S. Sarojini Nagar, District Lucknow."*

Heard learned counsel for the applicants, learned A.G.A. for the State, learned counsel for the opposite party no. 2 and perused the material placed on record.

By means of the instant application, the applicants have prayed to quash/set aside the entire criminal proceeding of the summoning/cognizance order

dated 03-06-2017 passed by Learned Judicial Magistrate-III, Lucknow, in Crl. Case No. 468 of 2017, arising out of Case Crime No. 162 of 2016, U/S- 354, 323, 504, 506, 427 I.P.C., Police Station-Sarojni Nagar, District-Lucknow (State VS Naresh Chopra and others) on the basis of compromise deed dated 19-02-2026, in the interest of justice.

Learned counsel for the applicants submits that due to certain misunderstanding, the instant F.I.R. was lodged against the applicants. He added that later on, the parties sat together and have amicably settled their disputes, which has been reduced in writing on 19.02.2026. Thereafter, the applicants filed an Application U/S 482 No. 1983 of 2026 wherein this Court vide order dated 27.02.2026 has directed the trial court to verify the said compromise deed and in compliance thereof, the compromise deed was verified on 17.03.2026. He submits that now there is no dispute in between the parties and they have settled their dispute. He submits that further criminal proceedings in the instant matter would amount to harassment and, thus, the instant criminal proceedings against the applicants may be quashed.

Learned counsel for the opposite party no.2 has also supported the version of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no.2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

Learned counsel for the State has no objection to the submissions aforesaid.

Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 19.02.2026 and said compromise has been verified on 17.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal proceedings against the applicants.

In view of the above, as the applicants and opposite parties have entered into compromise on 19.02.2026 and no grievance remains to be agitated and, as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgments of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003) 4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation (2008) 9 SCC 677; Manoj Sharma Vs. State and others, (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466.**

Accordingly, entire criminal proceedings against the applicants in criminal proceeding of the summoning/cognizance order dated 03-06-2017 passed by Learned Judicial Magistrate-III, Lucknow, in Crl. Case No. 468 of 2017, arising out of Case Crime No. 162 of 2016, U/S-354, 323, 504, 506, 427 I.P.C., Police Station-Sarojni Nagar, District-Lucknow , are hereby quashed.

The compromise shall be part of this order.

The application is **allowed** accordingly.

Consigned to the records.

March 30, 2026

Mayank

(Shree Prakash Singh,J.)